

In the Central Administrative Tribunal

Principal Bench: New Delhi

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QA NO.1522/92

Date of decision: 11.12.1992.

Shri A.K. Goyal

...Petitioner

Versus

Union of India through the

Director General, All India

Radio & Anr.

...Respondents

Coram:-

The Hon'ble Mr. I.K. Rasgotra, Member (A)

For the petitioner

Shri B.Krishan, Counsel.

For the respondents

Ms. Jasvinder Kaur,

Counsel.

Judgement (Oral)

(Hon'ble Mr. I.K. Rasgotra, Member (A))

An identical matter has been disposed of by me in QA-1518/92 - Smt. Kiran Bala Tohan Vs. Union of India & Anr. on 11.12.1992. This matter also stands concluded in terms of the same judgement. Accordingly, the respondents are directed to regularise the quarter under occupation of the petitioner, Shri A.K. Goyal from the date he was reposted in Kingsway Camp on normal terms. No costs.

(Signature)
(I.K. Rasgotra)

Member(A)